

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No. 3192 of 2020**

Rajendra Mahto .....  
..... Petitioner(s).  
-V e r s u s-  
The State of Jharkhand ..... Opp. Party (s).

**CORAM: HON'BLE MR. JUSTICE ANANDA SEN**  
**Through: Video Conferencing**

.....  
For the Petitioner(s) : Mr. Rakhi Rani, Advocate  
For the State : Mr. Shiv Shankar Kumar, A.P.P.  
.....

04/25.06.2020 Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

Counsel for the petitioner submits that some error has occurred on her behalf in the submission made on behalf of petitioner which is recorded in order dated 19.06.2020, which needs to be corrected. She submits that co-accused person has been granted bail pending trial and not after conviction. She submits that no co-accused person has been convicted. She submits that the aforesaid submission may be corrected.

Considering the submission of the petitioner the paragraph no. 8 be corrected to the effect that the co-accused has been granted bail during pendency of the trial. It may be noted that no accused has been convicted.

The other condition for bail will remain unchanged. Further the name of the counsel for the petitioner be read as Ms. Rakhi Rani.

The copy of this order be communicated through 'FAX' to the concerned court.

**(Ananda Sen, J.)**